

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 237 OF 2017 &
IA NO. 367 OF 2017 & IA NO. 308 OF 2018**

Dated: 22nd March, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Essar Power Gujarat Ltd. Appellant(s)
Vs.
Central Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Varun Kapur

Counsel for the Respondent(s) : Ms. Chetan Priyadarshini for R-1

Ms. Suparna Srivastava
Ms. Sanjana Dua for R-2

ORDER

We have heard learned counsel for the parties.

IA No. 367 of 2017 for exemption from filing certified copy of Impugned Order is allowed. Application is disposed of.

IA No. 308 of 2018 for condonation of delay in filing reply is allowed. Application is disposed of.

:2:

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 12.04.2018 after serving copy on the other side.

List the matter on **26.04.2018**.

(Justice N. K. Patil)
Judicial Member

mk/tpd

(I. J. Kapoor)
Technical Member